

(b) whether the manufacturing of the said car shall be in public sector; and

(c) if so, the terms and conditions laid down for the purpose?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Government is not aware of any plan for setting up any unit by a Japanese automobile Co. for manufacture of such a car.

(b) and (c). Do not arise.

Demand and Supply of Cement in Assam

329. SHRI KESHAB MAHANTA : Will the Minister of INDUSTRY be pleased to state :

(a) the consumption and production of cement in Assam during each of the last three years; and

(b) the steps being taken to bridge the gap between demand and supply of cement in the State?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) On the basis of statistical reports published by the Cement Manufacturers Association, the consumption & production of cement in Assam during the last three years is as follows :

Year	Production (In lakh tonnes)	Consumption (In lakh tonnes)
1993-94	1 48	4 95
1994-95	1 54	5 36
1995-96	1 56	4 35

Production data of mini cement plants is not maintained centrally

(b) Cement Industry is decontrolled and delicensed and entrepreneurs are free to set up cement units anywhere subject to locational clearance. Government is providing all infrastructural support to the industry to maximise cement production. Rail wagons are supplied to Cement plants on a priority basis for transporting cement to deficit areas.

[Translation]

Surcharge Levied on Income-Tax

330. SHRI MUNAWWAR HASSAN : Will the Minister of FINANCE be pleased to state :

(a) whether surcharge on income tax was imposed at the time when the country was facing natural calamity some years back.

(b) whether this surcharge on income tax is still continuing.

(c) if so, the justification therefor

(d) whether the Government distribute the income earned on this account among States also;

(e) if so, the percentage thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes, Sir. Surcharge at the rate of 5% of income tax was imposed to meet the formidable after-effects of the drought of 1987-88.

(b) and (c). Surcharge initially imposed at the rate of 5% as mentioned in the answer to part (a), was increased from time to time to 12% in the case of non-corporate assesseees and to 15% in case of companies to mobilise resources. Surcharge in the case of non-corporate assesseees was abolished through Finance Act, 1994. However, surcharge in the case of domestic companies continues to be levied for revenue reasons.

(d) No, Sir. The surcharge is collected for the purposes of the Union only and it is not distributed among the States.

(e) In view of the answer to part (d), this does not arise.

(f) In view of the answer to part (d), this also does not arise.

Debt burden

331. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of FINANCE be pleased to state :

(a) the per capita debt burden in the country as on date; and

(b) the amount of interest to be paid thereon?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The per capita internal and external debt of the Government works out to Rs. 3272 and Rs. 1601 respectively in 1995-96.

(b) Total interest payment on internal and external debt of Government is estimated at Rs. 27166 crores in 1995-96 (RE).

[English]

ADB Collaborated Highway Projects

332. DR. KRUPASINDHU BHOI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of the highway projects being implemented in collaboration with the Asian Development Bank;

(b) the funds obtained from ADB for these projects.